

(1999) 02 DEL CK 0033
In the Delhi High Court
Case No : C.W. No. 548 of 1998

Mahipal Singh

APPELLANT

Vs

Delhi Development Authority and Another

RESPONDENT

Date of Decision : 16-02-1999

Acts Referred:

Constitution of India, 1950 — Article 226

Citation : (1999) 2 AD 688 : (1999) 78 DLT 722

Hon'ble Judges : K. Ramamoorthy, J

Bench : Single Bench

Advocate : D.K. Kapur and F. Hassain, for the Appellant; Inderjit Sidhu, for the Respondent

Final Decision : Allowed

Judgement

K. Ramamoorthy, J.—The writ petitioner has filed this petition seeking to quash the charge-sheet dated 1.10.1991 on the basis of delay. According to the petitioner, there has been no justification in issuing charge-sheet. The point raised in the writ petition is covered by the judgment of the Division Bench of this Court in CW No. 3145/94 and CW 5887/94 dated 1.5.1995 and following the judgment of the Supreme Court. This has also been followed by this Court in D.P. Bambah Vs. Union of India and Others, .

2. In view of the settled position, the writ petition stands allowed.

3. The charge-sheet dated 1.10.1991 is quashed. The petitioner is entitled to be considered for promotion and other consequential benefits. There shall be no order as to costs.